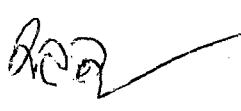


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP. No. 199

Union of India Versus Vijay Singh Sisodia

Date of Order	Orders
6-12-95	<u>MA NO. 540/95</u> Mr. Hawa Singh, Brief-holder for Mr. V.S. Gurjar, Counsel for the applicant This is an MA filed by the respondents in OA NO. 368/91 Vijay Singh Sisodia vs Union of India and others, seeking extension of time by 5 weeks for implementing the Tribunal's Order passed in the said OA on 24-8-95, in which 3 months' time from the date of receipt of a copy of the order of the Tribunal was granted to the respondents for implementing the said order. After hearing the Brief-holder, we grant time as prayed for. The order shall now be implemented by 31-12-95. The MA stands disposed of.  (Rattan Prakash) m(B)  (O.P. Sharma) m(A) Copy to be for V.S. Gurjar Hoh Vick d. R. Dey for V.S. Gurjar 19/12/95 381/95 Central Administrative Tribunal Jaipur Bench, JAIPUR Certified that no further action is Required To Be Taken & This Case is Fit For Consignment To Record.  Dealing Asst. Record Section Officer Dist. No. 3.....Keeper (Judicial)